

Ref: IRDAI / HLT/ MISC / CIR /190 / 07/ 2020

16th July, 2020

To

All General and Health Insurers (Except ECGC and AIC)

Re: Guidelines on settlement of claims on treatment at 'make-shift or temporary hospitals' as permitted by Government

- 1. Reference is invited to IRDAI circular Ref. No: IRDAI/HLT/REG/CIR/054/03/2020 dated 04th March, 2020, specifying guidelines on handling of claims reported under Covid-19.
- 2. In view of increase in number of COVID-19 cases, in order to leverage on the extant healthcare systems put in place, it is important to recognise the make-shift or temporary hospitals permitted by Government for settlement of health insurance claims for insurance companies.
- 3. In the above backdrop, in order to ensure that the costs of treatment of COVID 19 are covered as per the terms and conditions of policy contract, a make-shift or temporary hospital permitted by Central / State government shall be regarded as a hospital or network provider and insurers shall settle the claims as per the following norms.
 - a) Where a policyholder who is diagnosed as Covid-19 positive is admitted into any such make-shift or temporary hospital on the advice of a medical practitioner or appropriate Government authorities, notwithstanding the definition of hospital specified in the terms and conditions of policy contract, the treatment costs shall be settled by insurers.
 - b) Where any network provider has set up any such make-shift or temporary hospital, such make-shift or temporary hospital shall be regarded as the extension of the network provider and cashless facility shall be made available.
- 4. Insurers are advised to expedite settlement of all such claims in accordance to the applicable regulatory framework.
- 5. All insurers are also advised to incorporate the above norms in claim guidelines and inform to all the TPAs immediately.
- 6. These guidelines shall come in to force with immediate effect.
- 7. These guidelines are issued under the powers vested with Regulation 27 (vi) of IRDAI (Health Insurance) Regulations, 2016 read with Section 34 (1) of Insurance Act, 1938.
- 8. This has the approval of the competent authority.

(D V S Ramesh) General Manager (Health)